

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. No. 367 of 1997

(O.A. 149 of '97)

Present : HON'BLE MR. JUSTICE A.K. CHATTERJEE, VICE CHAIRMAN
HON'BLR MR. M.S. MUKHERJEE, ADMINISTRATIVE MEMBER.

SUDHIR CH. GORAI

VRS.

UNION OF INDIA & ORS. (E.R)

For applicant : Mr. S.R. Kar, Counsel

For respondents : Mr. P.K. Arora, Counsel.

Heard on : 30.9.97.

Ordered on : 30.9.97.

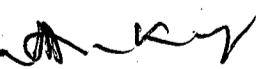
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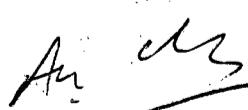
A.K. Chatterjee, VC.

This M.A. has been filed with the prayer for amending the relief prayed for in the O.A. 149/97. This application has been filed pursuant to the liberty given on 14.8.1997.

On hearing the 1d. Counsel for both the parties, we find that the amended relief as stated in page 3 of the M.A. may be inserted as clause (aa) below clause (a) of para 8 in the O.A.

Accordingly, it is ordered that registry shall amend the relief portion incorporating the prayer/made in para 6 (page 3) as of the M.A. The M.A. is thus disposed of without passing any order as to costs. Reply be filed by the respondents in the amended O.A.


MEMBER (A)


VICE CHAIRMAN